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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No. **OA 1941/1991** Date of decision: **02.12.1992.**

Shri Furquan Ali

...Applicant

Vs.

Delhi Administration & Others

...Respondents

For the Applicant

**...Shri Shyam Babu,
Counsel**

For the Respondents

**..Shri Gajraj Singh,
Counsel**

CORAM:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. To be referred to the Reporters or not?

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble
Shri P.K. Kartha, Vice Chairman(J))

We have heard the learned counsel of both parties.

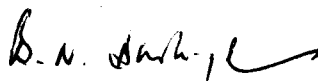
**The prayer contained in this application is that the
impugned orders initiating the departmental enquiry against
the applicant, be set aside and quashed and that the
respondents be directed to release the pension and other
retirement benefits to the applicant. The learned counsel**

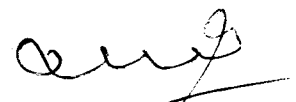
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for the respondents states on instructions that the respondents have vide their order dated 6.11.1992 dropped the departmental enquiry initiated against the applicant as the allegations could not be proved. The application has, therefore, become infructuous. The application is disposed of with the direction to the respondents to intimate about their decision to drop the enquiry to the applicant and also pay the pension and other retirement benefits expeditiously and preferably within a period of 3 months from the date of receipt of this order.

There will be no order as to costs.


(B.N. DHOUNDIYAL)
MEMBER (A)
02.12.1992


(P.K. KARTHA)
VICE CHAIRMAN (J)
02.12.1992

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